

(e) the details of corrective measures taken by Government to keep strict vigil on such persons?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P. P. CHAUDHARY): (a) No, Sir.

(b) Does not arise.

(c) to (e) Aadhaar is not a proof of nationality or citizenship. The verification procedure for demographic data submitted by the resident during enrolment includes supporting documents, introducers system and National Population Register process of public scrutiny. Major portion of the enrolment is document based. There are well defined lists of Proof of Identity (PoI) and Proof of Address (PoA). Under document based enrolment, a resident has to submit any of the PoI/PoA from the said list.

Aadhaar is generated after a number of quality checks and biometric de-duplication. Every attempt is made to ensure that fake enrolments are identified through quality checks and biometric de-duplication process, and rejected. In a miniscule number of cases, where an ineligible enrolment may slip through, there are provisions for taking action against the delinquent operator/supervisor/enrolment agency; financial penalties; and criminal proceedings by lodging of FIR, besides cancellation of such Aadhaars.

Aadhaar verification service is available on a public portal <https://resident.uidai.net.in> where any person can check the validity of an Aadhaar instantaneously.

Implementation of Government e-Marketplace

1999 SHRI DEREK O' BRIEN: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the status of implementation of the Government e-Marketplace under digital India; and

(b) whether the Ministry is planning to come up with a policy for exports of electronic products?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P. P. CHAUDHARY): (a) The Government e-Marketplace (GeM) has been developed as a one-stop online marketplace of common use goods and services for procurement by Government buyers. It aims to make public procurement more transparent and efficient. GeM has been developed by Directorate General of Supplies and Disposal (DGS&D) with technical support of National e-Governance Division (NeGD), MeitY. The portal was launched on 9th August, 2016. Presently, there are about 2938 products, 1040 Government buyers

and 1234 sellers. The addition of products, services and functionalities on GeM is being continuously done and is an on-going process.

(b) No, Sir. However, there are various schemes/benefits under the Foreign Trade Policy 2015-20 (FTP 2015-20) to support the export of electronic products. These Schemes/benefits are summarised below:

- (i) **The Merchandise Exports from India Scheme (MEIS)** has been introduced in the Foreign Trade Policy (FTP) 2015-20 on 1st April, 2015. MEIS aims to incentivize export of merchandise, including products of electronics sector, which are produced/manufactured in India. Exports of notified goods/products with Indian Trade Clarification based on Harmonized System of Coding — ITC(HS) code, are rewarded under MEIS. The basis of calculation of reward is on realized Free On Board (FOB) value of exports in free foreign exchange at the rate of 2%, 3% or 5% depending upon the tariff lines.
- (ii) **The Export Promotion Capital Goods (EPCG)** Scheme provides import of Capital Goods at zero custom duty subject to export obligation equivalent to 6 times of duty saved, to be fulfilled in 6 years from the date of issue of authorization.
- (iii) The Scheme of **Export Oriented Units (EOUs), Electronic Hardware Technology Park (EHTP), Software Technology Park (STP)** also provides export promotion by providing duty free access to inputs and capital goods with condition of achieving positive foreign exchange calculated cumulatively in block of five years.
- (iv) **Duty Free Scheme** provides duty free imports of inputs for export production as per the Standard Input Output Norms (SION). The Scheme allows duty free import of inputs, which are physically incorporated in exporting products with the condition that minimum value addition of 15% is required to be achieved in free foreign exchange.

Amendment of the IT Act, 2000

2000. SHRIMATI RANEE NARAH: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is fact that Government is considering to amend the Information Technology Act, 2000;

(b) if so, by when Government will form a committee with experts from Government and private sector to prepare draft proposal for the Government?